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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010878982025
+ **CRL.A. 1562/2025 and CRL.M.A. 20774/2026, CRL.M.(BAIL)**
2261/2025

ASHISH ALIES VICKY

.....Appellant

Through: Mr. Hemant Gulati, Mr. Bharat Kashyap, Mr. Shobit Dimri and Mr. Divyam Gaur Advocates.

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Ritesh Kumar Bahri, APP with Ms. Divya Yadav & Mr. Lalit Luthra, Advts.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE DINESH BHATT

ORDER

% **23.09.2026**

1. This hearing has been done through hybrid mode.

CRL.M.A. 20774/2026

2. The Court has viewed today the CCTV footage which has been placed on record by the concerned Jail Superintendent.

3. The said footage includes the video recorded on 26th June, 2026, from 9.15 A.M. onwards, which would show that there was some quarrel between the inmates, in an open area within the jail complex. The said inmates were about ten to twelve in number. It is seen that the warden - Mr. Sagar had used a *danda* (thick stick) to hit the inmates so as to force them to disperse. The



inmates had then dispersed and are seen to have entered separate cells/rooms.

4. Thereafter, sometime later the warden came back with more staff members, brought the inmates out of their cells and again started hitting them with the *danda*, which in the opinion of this Court was completely unnecessary and uncalled for.

5. There is no audio accompanying the said footage and according to the warden, who is present in Court, the inmates were using abusive language while addressing him.

6. Even if that was so, hitting the inmates with a *danda*, especially when they had dispersed and had returned to their cells, was unnecessary as none of the inmates were armed when they came out from their respective cells.

7. There is some doubt expressed by Id. APP as to the fact that the inmates were unarmed. It is stated by him, upon instructions from the warden, that the inmates were found to be in possession of a knife and a *suwa* (needle).

8. However, the CCTV footage does not show any threat from the inmates to the warden on the second occasion and hence, it is reiterated, that the use of violence and beating after the situation had been controlled was totally unnecessary.

9. Mr. Sagar, the warden, has been cautioned that use of unnecessary beating or violence with inmates cannot be resorted to and is absolutely impermissible. He has also been cautioned that in future, if such a conduct is repeated, the Court would not hesitate in taking stern action against such unnecessary use of violence.

10. At this stage, the warden has unconditionally tendered an apology and has expressed regret in respect of his conduct.

11. Insofar as the Appellant is concerned, Id. Counsel for the Appellant



submits that the Appellant would be surrendering today.

12. The status report shows that the Appellant does not have enough finances to get the surgery done for the fracture.

13. Accordingly, the Appellant shall be examined by the concerned medical officer in the jail and if any further treatment is required, the same shall be provided to him in any government hospital.

14. The present application is disposed of.

15. The status report handed over today is taken on record.

CRL.A. 1562/2025

16. List for consideration on 15th December, 2026.

PRATHIBA M. SINGH, J.

DINESH BHATT, J.

SEPTEMBER 23, 2026/MR/msh